

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-933/ND/2020**

**IN THE MATTER OF:**

**M/s. Drive India Enterprise Solutions Limited**

**...PETITIONER**

**Vs.**

**M/s. BTM Exports Limited**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Operational-creditor :Mr. Pranaya Goyal, Ms. Priyakshi Bhatnagar and Mr. Pranav Saigal, Adv.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. The corporate debtor on the last occasion was granted three week's time for filing the reply in the matter. The corporate debtor has failed to file the reply within three week's time granted him. The corporate debtor has prayed for grant of further time for filing reply in the matter. Two weeks' time has been granted for filing reply as last opportunity. Post the matter on 09.12.2020.

**- S d -**

**(V.K. Subburaj)  
Member (T)**

**- S d -**

**(P.S.N. Prasad)  
Member (J)**